

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II
(through web-based video conferencing platform)**

Item 7

CP (IB) No. 371/Chd/Pb/2022

Under Section 9, IBC 2016

In the matter of:-

D.D. Enterprises

..Petitioner-Operational Creditor

Vs

Indian Nutrition Pvt. Ltd.

...Respondent-Corporate Debtor

Present: Ms. Divya Sharma, Advocate for the petitioner-operational creditor.
Mr. Nahush Jain, Advocate for the respondent-corporate debtor.

Heard this submission made by the counsel for the operational Creditor as well as counsel for the Corporate Debtor counsel for the Corporate Debtor has submitted that reply has been e-filed yesterday, was filed on 16.10.2023. In terms of order dated 03.08.2023, the reply is not filed within time granted by this Adjudicating Authority. The counsel may therefore, filed an application for condonation of delay in filing the reply and let a copy of the delay condonation applicant be served on the counsel for the operational Creditor and the counsel for the Corporate Debtor has prayed for grant of leave for file hard copies of the reply. Leave prayed is granted. The counsel may file the hard copies of the reply along with hard copy of the delay condonation within week days'. Ten days is granted to the counsel for the petitioner for filing the rejoinder. Let this matter be posted on 22.11.2023.

Sd/-
(Satya Ranjan Prasad)
Member (Technical)

October 17, 2023
Mamta/Mukta

Sd/-
(Dr. P.S.N. Prasad)
Member (Judicial)